The Tripura Secretariat Service Rules, 1989

(As Amended upto 10th Amendment dt. 01-11-2018)



सत्यमेव जयत

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, January 15, 1990 A.D. Pausa 25. 1911 S. E.

PART 1-Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA APPOINTMENT AND SERVICES DEPARTMENT

No. F. 20(7)-GA/73.

Dated, Agartala, the 27th December, 1989.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Cinstitution of India, and in supersession of all previous notifications in this behalf, the Governor of Tripura is pleased to make in consultation with the Tripura Public Service Commission, the following rules, namely:-

- 1. Short title and commencement: (1) These rules may be called the Tripura Secretariat Service Rules, 1989.
 - (2) They shall come into force with effect from 1st January, 1989.
 - 2. Definition:—In these rules, unless the context otherwise requires—
 - (a) "appointing authority" in relation to any grade means the authority empowered under the Central Civil Service (Classification, Control and Appeal) Rules, 1965 as adopted by the Government to make appointment to that grade.
 - (b) "appointed day" means the date on which the rules come into force;
 - (c) "Cadre Authority" means the Appointment and Services Department in respect of Grade-I Grade-II and Grade-III and the Secretariat Administration Department in respect of Grade-IV, Grade-V and Grade-VI;
 - (d) "Cadre" means any of the post specified in Schedule I;
 - (e) "Commission" means the Tripura Public Service Commission;
 - (f) "Constitution" means the Constitution of India;
 - (g) "duty post" means any post specified in Schedule I and includes a temporary post carrying the same designation as any of the posts specified in that schedule and the scale of pay which is identical to that attached to a post in that Schedule and, any other temporary post declared as duty post by the State Government;
 - (h) "Government" means the State Government of Tripura
 - (i) "Governor" means the Governor of Tipura;
 - (j) "Grade" means any of grades specified in rule 3;
 - (k) "Members of the Service" means the officers appointed under the provisions of these rules;
 - (l) "Schedule" means the Schedule appended to these rules;
 - (m) "Secretariat" means the Tripura Civil Secretariat;
 - (n) "Service" means the Tripura Secretariat Service;
 - (o) "Year" means the calendar year;
- 3. Composition of the Service—(1) There shall be six grades in the service classified as follows namely:-

Grade

Classification

Grade—I (a) Joint Secretary.

State Civil post Class-L

(b) Deputy Secretary to the Govern-

Grade-II(Under Secretary to the Government).

Grade—III(Section Officer/Accounts Officer).

Grade—IV(Office Superintendent/Office Superintendent (Accounts).

Head Assistant

Grade—V(Assistant)

Grade-VI(Lower Division Assistant-cum-Typist)

State Civil post Class-I.

State Civil post Class-II.

(Gazetted).

Class-II (Non-Gazetted).

Class-III.

Class-III.

Class-III.

- (2) The posts in Grade-I, Grade-II and Grade-III shall be gazetted posts and those in Grade-IV. Grade-V and Grade-VI shall be non-gazetted.
- 4. Strength of the Service:— (1) The authorised permanent strength of the Service and the posts included therein shall be as specified in Schedule I.
- (2) The Government subject to such conditions and limitations as may be prescribed in this behalf by order create duty posts for such period as may be specified therein.
- 5. Initial Constitution of the Service:— (1) The Government may, at the commencement of these tules, appoint to the service any person who at such commencement is holding any specific post shown against each Grade in Schedule I.

Provided that the appointment to the Service of those officers who belong to or are on deputation from service under the Central or the State Government shall be made with their consent and the concurrence of the department or Government, as the case may be, to which they belong.

Explanation:— For the purpose of this Sub-rule a person who would have held a post mentioned in Schedule I but for his being on leave or on foreign service or on deputation or but for his temporary or officiating appointment to an equivalent or higher post, shall be deemed to be holding such a post.

- (2) (i) For the purpose of appointment of persons referred to in sub-rule (1) the Governor shall require the Committee constituted under rule 6 to make a preliminary selection from among the officers referred to in that sub-rule of such of them who in its opinion are suitable for appointment to the Service in Grade I, II, III, IV, V and VI. The name of officer so selected shall be arranged by the Committee in order of merit with due regard to seniority. Recruitment to grade-VI of the service will be made by the Commission though competitive Examination.
- (ii) The list so prepared under clause (1) shall be forwarded by the Committee to the Government. There upon the Government shall forward the same to the Commission along with the necessary service records.
- (iii) If the Commission considers it necessary to make any change in the list received from the Government, the Commission shall inform the Government of the changes proposed.
- (iv) The list shall be finally approved by the Government after taking into account the changes, if any, proposed by the Commission.
- (3) Initial appointment to the service shall be made in the order of merit of persons included in the finally approved list referred to in clause (iv) of sub-rule (2) of Rule 5.
- (4) Persons, who are not absorbed at the time of initial consitution of the service, will continue to hold the posts to which they were appointed.

Provided that the persons who are not selected for inclusion in the Initial Constitution will continue to hold the posts to which they were previously appointed and the posts which they will be occupying shall be excluded from the cadre temporarily.

(5) The cases of officers, who were considered for appointment to the service but not actually appointed thereto under rule 5 of Tripura Secretariat Service Rules, 1989 may be considered again by the Selection Committee after a year to assess their suitability for induction in the cadre. In such case of absorbtion their seniority will count only from the dates of absorption into the cadre and not from an earlier date.

Recruitment by Selection and Constitution of Selection Committee.

- (1) Recruitment to Grade I, II and perhaps this will be III shall be made on the recommendation of Selection Committee consisting of—
 - (i) The Chairman/Member of the Commission

(ii) The Chief Secretary or Secretary of appropriate status nominated by the Chief Secretary.

(iii) Secretary of the Department which is the cadre authority.
(in case the Chief Secretary happens to be the Secretary of the Department which is the cadre authority, another available senior Secretary to the Government will be nominated as member by the Chief Secretary).

Chairman.

Member.

.... Member.

Triputa Gazette, Extraordinary issue, January 15, 1990 A. D.

(2) In case of Grades IV & V the Selection Committee shall consist of:-

(i) Three Secretaries of appropriate status to be nominated by the Chief Secretary.

Member.

- (ii) Secretary of the Department which is the cadre authority to be co-opted as member in case he has not already been included as a senior Secretary.
- (iii) The senior most member shall preside over the meeting of the Selection Committee.
- (3) In case of Gadre VI of the Secretariat Service selection will be made by Tripura Public Service Commission from open market through competitive examination. Commission will send its recommendation to the Government in order of merit on the basis of results of the examination.

7. Condition of eligibility and procedure for selection.

- (1) The Committee constituted under rule 6 shall consider from time to time the cases of eligible officers, who have served in the respective cadre/posts, as the case may be for not less that the period as specified below against each grade and prepare a list of officers eligible for selection taking into account the actual vacancies at the time of selection and those likely to occur during a year;
- (2) The selection for inclusion in the list shall be based on merit and suitability in all respects for appointment to the service:—
 - (i) (a) Grade-I posts-from the officers of
 - Grade-II of the service who have rendered not less than 5(Five) years service in the Grade to the post of Deputy Secretary.
 - (b) For the post of Joint Secretary dom the officers of grade-I holding the post of Deputy Secretary who have rendered not less than 3(Three) years service in the grade.
 - (ii) Grade-II posts—from the officers of Grade-III of the Service, who have rendered not less than 3(Three) years service in that Grade;
 - (iii) Grade-III posts—from the officers of Grade-IV of the service, who have rendered not less that 3(Three) years service in that Grade;
 - (iv) Grade-IV posts—from the officers of Grade-V of the Service, who have rendered not less than 5(Five) years service in that Grade. If no suitable officer is available in Grade-V, the vacancy, if so required in the exigency of service shall be filled up by transfer of office Super-intendent of different Directorates/Offices under the Government of Tripura;
 - (v) Grade-V posts—from the posts of Lower Division Assistant-cum-Typist or equivalent posts in the Secretariat who have rendered not less that 5(five) years service in that post;
 - (vi) Grade-VI posts (a) Recruitment in Grade-VI posts will be made by means of competitive examination and Type Test keeping in view the Central Recruitment Policy of the Government, to be conducted by the Tripura Public Service Commission under Rule 6(3) ibid.
 - (b) 10% of posts may be reserved to be filled up by promotion from the existing Class-IV employees subject to the condition of Rule 12 and also passing of Type test. (preference may be given to the dependents of retired Government employees who do not have earning member in family).

Provided that if sufficient number of persons do not become available, the vacancies shall be filled in the manner prescribed in clause (a) above.

- 3. Consultation with the Commission:—(1) The list prepared under rule 7 in respect of Grade-I, Grade-II, Grade-III and Grade-IV shall be forwarded by the Government to the Commission, where consultation with the Commission is necessary or when the Chairman of the Committee desires that a reference be made to the Commission, along with the relevant records.
 - (2) If the Commission considers it necessary to make and changes in the list received from the Government, the Commission shall inform the Government of the changes proposed.
 - (3) The list shall be finally approved by the Government after taking into account the changes, if any, proposed by the Commission.
 - (4) The list thus finally approved shall ordinarily be inforce until a fresh list is prepared for the purpose in accordance with this rule.
- 9. Appointment to Service:—(1) Appointment to the Service shall be made in the order of merit in the lists referred to in sub-rule (4) of rule 8.
 - (2) All appointments to the Service shall be made to the Grade of the Service and not against any specific post included in the service.

10. Future recruitment to vacancies in the Grade of Assistant.

To the extent the posts in the Grade of Assistants cannot be filled by the process of initial constitution of the service and also in respect of vacancies arising thereafter due to promotion, retirement or other causes or the creation of posts after the appointed day, 40% of the posts shall be filled through a competitive examination to be conducted by the Commission at such intervals as the Government in consultation with Commission may, from time to time, determine. The date on which and the place(s) at which the examination shall be held shall be fixed by the Commission. The remaining 60% of the vacancies in Grade-V will be filled up by promotion in the prescribed manner.

- 11. For recruitment to the grade Assistant: A person shall be-
 - (1) (a) a citizen of India;
 - (b) a graduate of an University recognised by the Government;

- (c) not more than 35 years of age, the upper age limit being relaxable by five years for Scheduled Castes and Scheduled Tribes candidates and Government servants.
- (2) No candidate shall be appointed to the service unless he is declared after such Medical Examination as the Government may prescribe to be in good, mental and bodily health and free from any mental or physical defect likely to interfere with the discharge of duties of t he service.
- (3) The competitive examination shall be conducted by the Commission having regard to the likely number of vacancies in each year in the manner prescribed in Schedule II.
- (4) The standard of examination will be of pass standard of the first Degree Examination of the Calcutta University or equivalent.
- 12. (a) Eligibility for Recruitment to Grade-VI of the Service.

A candidate must be:—

- (i) a Citizen of India
- (ii) must have passed the Matriculation examination or equivalent with knowledge of Type writing with accurate speed of 30 words per minute.
- (iii) must not be lest than 18 and not more than 35 years of age (40 years for ST/SC). The Matriculation (or equivalent) certificate will be accepted as proof of age.

In the case of ST/SC candidate, who do not initially qualify in the typing test, the wghest in the merit list shall be given a consolidated pay for a period of 6 months, at the end of which they should be tested again in Typing. If they do not qualify in the Type test at the end of 6 months, they will continut to be employed in the consolidated pay till such time as they qualify.

- 13. The standard of examination, subject and papers for examination etc. referred to in Subclause VI (a) of clause (2) of Rule 7, will be decided by the Government.
- 14. Appoint:—All appointments to the Service shall be made to the grade of the Service and not against any specified post included in the Service.
- 15. Disqualification:— (a) No person who had more than one wife living or who having a spouse living marries in any case in which such marriage is void by reason of its taking place during the lifetime of such spouse shall be eligible for appointment to the Service, and (b) no woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has mardied a person who has a wife living at the time of such marriage, shall be eligible for appointment to the Service.

Provided that the Governor may, if satisfied that there are special grounds for so oddering, exempt any person from the operation of this rule.

16. Special provision for Schedule Castes and Schedule Tribes :-

Appointment to the Service made by direct recruitment as well as by promotion shall be subject to the orders regarding special representation in the Service for the Scheduled Castes and Scheduled Tribes etc. issued by the Government from time to time.

- 17. Period of probation:— (1) Every person appointed to the Service either by direct recruitment or by promotion shall be on probation for a period of 2 years.
 - (2) The Government may in case of any person extend or reduce the period of probation.
 - (3) A person on probation shall be liable to be discharged from service at any time without assigning any reason, provided that if he holds lien on any permanent post under the Central Government, any other State Government or the Government of Tripura, he shall be liable to be reverted to that post.
 - (4) A person on probation who holds a lien on any permanent post under the Central Government or any other State Government or the Government of Tripura may, if he so desires during the period of probation, have the option to revert back to his parent Department or Government after giving one month's notice.
- 18. Training and Departmental Examination:— A person appointed under rule 10 shall undergo such training and pass during the period of probation such departmental examination as the Governor may from time to time prescribed provided that the Governor may exempt, subject to such condition as he may impose, either wholly or partly from such training or the departmental examination any person appointed under rule 10.
- 19. Confirmation in Service:— A person who has been declared to have satisfactorily completed his period of probation may be confirmed in the service.
- 20. Seniority:— (1) Inter-se-seniority of the members of Grade-I, Grade-II, Grade-III and Grade-IV shall be determined by the Governor in consultation with the Commission whenever necessary according to the genedal principles of seniority framed by the State Government. Provided that the similarly determined on the basis of the general principles for determination of seniority as framed by the State Government.
- (2) The relative seniority of the members in Grade-V and VI of the Service shall be determined in the manner indicated below:—(a) Seniority of the members who are appointed on the result

of the competitive examination hold by the Commission shall be determined according to the order of merit in the list of candidates prepared by the Commission.

Provided that if a candidate fails to join within 3(Three) months of the offer of appointment, his seniority will count from the date of his joining the service unless the Appointing Authority is satisfied that the delay was beyond his control and condones the delay.

Provided that the Government may in exceptional cidcumstances revive the offer within a period of six months from the date of cancellation of the offer.

- (b) Seniority of the members recruited by selection from among the L.D. Assistant-cum-Typist shall be determined according to the order of their appointment as recommended by the Selection Committee/Board.
- (c) The inter-se-seniority of the members mentioned in clauses (a) and (b) shall be determined on the basis of the principles for determination of seniority framed by the State Government.
 - 21. Pay and allowances:—The scale of pay attached to the Service shall be as follows:—

				TO TO
(i) Grade-I (Joint Secretary/		(a)	Rs.	3600-5800/-
Deputy Secretary).	8	(b)	Rs.	3200-5600/-
(ii) Grade-II (Under Secretary).		3 2	Rs.	3000-5000/-
(iii) Grade-III (Section Officer/ Accounts Officer).			Rs.	2100-4530/-
(iv) Grade-IV (Office Superintendent/ Office Superintendent		(a)	Rs.	2000-4410/-
(Accounts),		(b)	Rs.	1450-3710/-
(Head Assistant)	4			
(v) Grade-V (Assistant)	1		Rs.	1250-2890/-
(vi) Grade-VI (Lower Division				
Assistant-cum-Typist).			Rs.	970-2400/-
(9) D		* .		= = 100/

- (2) Persons recruited as a result of competive examination shall, on appointment to the Service, draw pay at the minimum of the time scale. The appointment and increment in case of other persons appointed to the Service shall be regulated in accordance with the Fundamental Rules, as adopted by the Government;

 Provided that it shall be open to the Governor to determine pay of any member of the service in such a manner as the Governor deems fit if the special circumstances of his case so requires.
- (3) Dearness and other allowances shall be paid to the person holding a duty post at such rates as may be determined by the Governor from time to time.
- 22. Power to make regulation:— Governor may make regulations not inconsistent with these rules to provide for all matters for which provision is necessady or expedient for the purpose of giving effect to these rules.
- 23. Residuary matters:— In regard to the matter not specifically convered by these rules or regulations or orders issued thereunder or by special orders, the members of the Service shall be governed by the rules, regulations or orders applicable in general to the officer of the same status serving in connection with affairs of the State Government.
- 24. Interpretation:—If any question arises as to the interpretation of these rules, if shall be decided by the Governor.
- 25. Transitional provision:— (a) On and after the commencement of these rules and until persons are appointed to hold duty posts in accordance with the provisions of these rules such posts may continue to be held by officers who are holding such posts at the commencement of these rules as if these rules had not come into force;
- 26. Power of relaxation:— When the Governor is of the opinion that it is necessary or expedient so to do, he may by order, for reasons to be recorded in writing and, in consultation with the Commission, relax any of the provision of these rules in respect of any class or category of persons or posts.

SCHEDULE I (Vide rule 2, 4 and 5)

AUTHORISED PERMANENT STRENGTH

51. No.		Name of post	7	Number of pesisting.	oost	Exist	ing scale.
1	# 22 Hz	2		3	·		4
1.	Grade-I	(Joint Secretary/ Deputy Secretary to the Government).	Section Section Section	4	Rs.	3600-5800/- 3200-5600/-	* *************************************
2.	Grade-II	(Under Secretary to the Government).	•	20	Rs.	3000-5000/-	£ 368
3.	Grade—III	(Section Officer/ Accounts Officer).	ž. 6	44	Rs.	2100-4530/-	

į	2		3		4	
4.	Grade—IV (Office Superintendent/ Office Supdt. (Accounts).	ř.	64	Rs.	2000-4410/-	
	Head Assistant	41	57	Rs.	1450-3710/-	
5.	Grade—V (Assistant)		168	Rs.	1250-2890/-	
6,	Grade—VI (Lower Division Assistant-cum-Typist).		168	Rs.	970-2400/-	8
	-	-		-		Ţ
	Duty post—	4	538	.50		69

Leave Reserve @ 10% in respect of each Grade.

27		
Grade—I		1
Grade—II		2
Grade—III	-	4
Grade—IV	Process, of	12
Grade—V	Company (17
Grade—VI		.17
8		
		53
₹ <u>*</u>	S 8	
Total Authorised Strength		591

SCHEDULE—II. (VIDE RULE I)

DIRECT RECRUITMENT THROUGH COMPETITIVE EXAMINATION IN THE GRADE OF ASSISTANT.

Examination papers.		Total Marks.	
General English	*****	100	·
General Bengali		100	
General Knowledge and current affairs		100	
Mathematics	***,**	100	
	Tota	al: 400	#

N.B.;—The examination shall be of pass standard of the first degree examination of the Calcutta University or equivalent.

By order of the Governor,

S. R. NANDY

Secretary to the Government of Tripura.

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, May 25, 1990 A. D. Jyaistha 4, 1912 S. E.

Part I—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA APPOINTMENT & SERVICES DEPARTMENT

No. F. 1(20)-GA/88

Dated, Agartala, the 2nd May, 1990.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor in consultation with the Tripura Public Service Commission, makes the following rules to amend the Tripura Secretariat Service Rules, 1989, namely:—

- 1. Short Title and Commencement.
 - i) These Rules may be called the Trip ura Secretariat Service. (Amendment) Rules, 1990.
 - ii) They shall be deemed to have come into force with effect from the 1st day of January, 1989.

2. Amendment of Rule 5.

In the Tripura Secretariat Service Rules, 1989 (here-inafter referred to as the principal Rules)— $\,$

- i) In sub-rule (1) of Rule 5 before the proviso and after the existing entries "Grade in Schedule 1", the following entries" on the basis of seniority-cum-merit, subject to rejection of unfit" shall be substituted.
- ii) In clause (i) of sub-rule (2) of Rule 5, for the words "in order of merit with due regard to seniority", the words "on the basis of seniority-cum-merit, subject to rejection of unfit" shall be substituted.

3. Amendment of Rule-7.

In sub-rule (2) of Rule 7 of the Principal Rules.

(a) in clause (i)(a), for the figure, words and brackets "5 (five)" the figure, words and brackets "3 (three)" shall be substituted.

- (b) in clause (b)(ii), for the figure, words and brackets "3 (three)", the figure, words and brackets "2 (two)" shall be substituted.
- (c) in clause (b)(iii), after the existing entries, the following entries shall be inserted, namely:—

"in case of general candidates and in case of Scheduled Tribe/Scheduled Caste candidates, who have rendered not less than 2 (two) years service."

(d) For the existing clause (b)(iv), the following new clause shall be substituted, namely:—

"Grade-IV posts—The posts of Superintendent / Office Superintendent (Accounts) will be filled up from the post of Head Assistant (Grade-IV), who have rendered not less than 10 (ten) years service in combination in the posts of Head Assistant and Assistant.

The posts of Head Assistant will be filled up from the Grade of Assistant (Grade-V), who have rendered not less than 5 (five) years service in case of general candidates, but relaxable by 1 (one) year in case of Scheduled Tribe/Scheduled Caste candidates.

Provided that if no suitable officer is available in the Grade-V, the vacancies in Grade-IV posts may remain un-filled till suitable officers in Grade-IV are available for filling up the posts from Grade-V by promotion.

4. Amendment of Rule-10.

In Rule 10 of the Principal Rules, for the figure and percentage "40 and 60", the figure and percentage " $33\frac{1}{3}\%$ and $66\frac{2}{3}\%$ " shall respectively be substituted.

5. Amendment of Rule-14.

The existing Rule 14 of the Principal Rules shall be omitted.

6. Amendment of Rule-17.

Sub-Rule (1) of Rule 17 of the Principal Rules, the following shall be substituted, namely:—

"(1) Every person appointed to the service by direct recruitment shall be on probation for a period of 2 (two) years, but in case of persons appointed by promotion, the probation shall be 1 (one) year".

By order of the Governor,
S. R. Nandy
Secretary to the
Govt. of Tripura.

Government of Tripura

Appointment & Se vices Department

No. F. 41 (1)-GA/97

Pated, Agartala, the 21st August 1997.

NOTIFIC STION

Constitution of India, the Governor of Tripura is pleased to make, in Consultation with the T.P.S.C., the following rules further to amend the Tripura Secretariat Service Rules, 1989 namely:

Short title and Commencement

- 1. (1) These Rules may be called the Tripura. Secretariat Service (4th Amendment) Rule 1997.
 - (2) They shall come into force with effect from the date of their publication in the Tripura Gazette.

Insertion of a new Rule 7 (c)

- 2. (1) In the Tripura Secretariat Service Rule, 1989, after Rule 7(b), the following Rule shall be inserted namely:-
 - "7 (c) (1) Notwithstanding anything to the contrary contained in Rules 6 and 7, in the event of death while in service of a member of the Secretariat Service and if there is no earning member in the family, an eligible member of the family of the deceased may be appointed in Grade VI of the Service by the S. A. Department.
 - (2) If the person appointed under sub-rule (1) does not qualify in the typing test shall be given consolidated pay until he/she qualifies in the typing test.
 - (3) Consultation of TPSC in this regard will not be required provided that details of each such appointment should be reported to the Tripura Public Service Commission as soon as it is made.

By order of the Governor, S. C. Deb Under Secretary to the Government of Tripura.

TRIPURA



GAZETTE

Published by Authority EXTRAORDINARY ISSUE

Agartala. Friday, June 9, 2000 A.D. Jyastha 20, 1922 S. E.

PART-I—Orders and Notifications by the Government of Tripura, the High Court, Govt, Treasury etc.

Government of Tripura
General Administration (Personnel & Training) Department

No. F. 41 (1)-GA(P & T)/99

Dated, Agartala, the 9th June, -2000.

NOTIFICATION

In exercise of the powers conferred by Proviso to Article 309 of the Constitution of India the Governor of Tripura, in consultation with the Tripura Public Service Commission, is pleased to make the following Rules further to amend the Tripura Secretariat Service, 1989, namely:—

Short Title & & Commencement

- 1 (1) These Rules may be called the Tripura Secretariat (6th Amendment) Rules 2000.
- (2) They shall come into force with effect from the date of their publication in the Tripura Gazette.

Omission of Rule 10 and 11 2. Rule 10 and 11 of the Tripura Secretariat Service Rules, 1989 (hereinafter referred to as the Principal Rules) shall be omitted.

Renumbering of Rules 12 to 26

3. Rules 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, and 26 of the principal Rules shall be renumbered as Rule 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23 and 24 respectively.

By order of the Governor,

Mrs. B. Deb Barma Under Secretary to the Government of Tripura.

Printed at the Tripura Government Press, Agartala.



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, March 17, 2011 A.D., Phalguna 26, 1932 S.E.

PART--I- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No. F. 10(13)-GA(P & T)/96

Dated, Agartala, the 14th March, 2011.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following rules further to amend the Tripura Secretariat Service Rules, 1989, namely:-



Short Title and Commencement:

These Rules may be called the Tripura Secretariat Service (7th Amendment) Rules, 2011.

- (ii) They shall come into force on their publication in official Gazette.
- 2. Amendment of Schedule I:
- (i) Schedule I appended to the Tripura Secretariat Service Rules, 1989, shall be substituted with the following:-

SCHEDULE!

(Vide rule 2, 4 and 5)

AUTHORISED PERMANENT STRENGTH

SI.	Grade and Name of Post	Number of post
No.		05
(i)	Grade - I (a) [Joint Secretary]	15
(ii)	Grade - I (b) [Deputy Secretary]	
(iii)	Grade - II [Under Secretary]	_25
(iv)	Grade - III [Section Officer]	57
$\frac{(\vee)}{(\vee)}$	Grade - IV [Office Superintendent]	77
(vi)	Grade - IV [Head Assistant]	80
	Grade - V [Assistant]	175
(vii) (viii)	Grade - VI Lower Division Assistant-cum-	168
	Typist] Total:-	602

Tripura Gazette, Part-I, February 15, 2014 A. D.

NOTE: Departmental candidate 15(fifteen) years of service or more in the grade of U.D.C. etc. as well as have attained the age of 55 (fifty-five) years may be exempted from the passing out the proposed Accounts Training.

12. If a D.P.C, exists what is its compensation.

:- Group 'C' D.P.C.

13. Circumstances in which T.P.S.C. :- Not applicable is to be consulted in making recruitment.

N. C. Sinha
Principal Secretary to the
Government of Tripura,
R. D. Department.

GOVERNMENT OF TRIPURA GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No.F. 10(2)-GA(P&T)/96

Dated, Agartala, the 2nd January, 2014.

NOTIFICATION

In exercise of the powers conferred by article 309 of the Constitution of India the Governor of Tripura, in consultation with the Tripura Public Service Commission, hereby makes the following Rules further to amend the Tripura Secretariat Service Rules, 1989, namely :-

- 1. Short title and commencement :-
- 1) These Rules may be called the Tripura Secretariat Service (8th Amendment) Rules, 2013.
- They shall come into force with effect from the date of their publication in the Tripura Gazette.
- Amendment of Rules, 12.

In sub-clause-(iii) of clause (a) of Rule-12 of the principle Rules for the figures "37 years of age (42 years for SC/ST)", the figures "40 years of age (45 years for ST/SC)" shall be substituted.

After sub-clause-(iii) of clause (a) of Rule 12 of the principle Rules the following proviso shall be inserted:-

"Provided that upper age limit as prescribed shall not apply in consideration for promotion of Class-IV employees to the post of Group-C (Grade-VI) of the service".

By order of the Governor,

R. P. Datta

Joint Secretary to the
Government of Tripura.



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, June 21, 2018 A.D., Jyaistha 31, 1940 S.E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT

No.F. 36(1)-GA(P&T)/07/P-I

Dated, Agartala the 18th June, 2018.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tripura, in consultation with the Tripura Public Service Commission, hereby makes the following Rules to repeal the Tripura Secretariat Service (9th Amendment) Rules, 2015:-

1. Short title and commencement :-

- I) These Rules may be called the "Tripura Secretariat Service (9th Amendment) (Repeal) Rules, 2018";
- II) They shall come into force on and from the date of their publication in the Tripura Gazette.

Repeal and savings:-

- i) The Tripura Secretariat Service (9th Amendment) Rules, 2015, which was brought into force, vide Notification No.F.36(1)-GA(P&T)/07/P-I dated 10th August, 2015, published in the Tripura Gazette Part-I on October 17, 2015 A.D., is hereby repealed;
- ii) Notwithstanding such repeal -

anything done or any action taken or purported to have been done or taken (including any notification, inspection, order or notice made or issued, or any appointment, confirmation or declaration made or instrument executed or any direction given or any proceedings taken) under the Rules hereby repealed, shall be deemed to have been done or taken under the corresponding provisions of these Rules.

By order of the Governor,

(Santosh Das) . Additional Secretary to the Government of Tripura.

GOVERNMENT OF TRIPURA GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT.

No. F. 36(1)-GA(P&T)/07/P-I

Dated, Agartala, the 10th August, 2015.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following rules to amend the Tripura Secretariat Service Rules, 1989, namely:-

1. Short Title & Commencement:

- I. These Rules may be called the Tripura Secretariat Service (9th Amendment) Rules, 2015.
- II. They shall come into force with effect from the date of their publication in the Tripura Gazette.

2. Amendment of Rule, 6:

Sub-rule (3) of Rule 6 of the Principal Rules of the Tripura Secretariat Service Rules, 1989 is omitted.

3. Amendment of Rule, 7:

In the Tripura Secretariat Service Rules, 1989 (herein after referred to as the Principal Rules) -

Clause (a) of Sub-rule 2(vi) of Rule 7 of the Principal Rules shall be substituted as follows:-

"Recruitment to Grade-VI posts will be made by means of competitive examination and type test keeping in view the Central Recruitment Policy of the State Government".

"Vacancies in Grade-VI (Lower Division Assistant-Cum-Typist) of the Secretariat Service shall be filled up by Direct Recruitment through written and typing examination/test to be conducted by the Selection Committee Constituted by the Government in the General Administration (SA) Department".

By order of the Governor,

R. P. Datta
Additional Secretary to the
Government of Tripura.





GAZETTE

Published by Authority EXTRAORDINARY ISSUE

Agartala, Thursday, November 1, 2018 A. D. Kartika 10, 1940 S.E.

Part - I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA GENERAL ADMINISTRATION (PERSONNEL & TRAINING) DEPARTMENT.

NO.F.36 (1)-GA(P&T)/07/P-I

Dated, Agartala, the 25th October, 2018.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor, in consultation with the Tripura Public Service Commission, makes the following rules to further amend the Tripura Secretariat Service Rules, 1989,namely:-

1. Short Title & Commencement:

- (iii) These Rules may be called the 'Tripura Secretariat Service (10th Amendment) Rules, 2018';
- (iv) They shall come into force with effect from the date of their publication in the Tripura Gazette.

2. Amendment of Rule 7:

- (3) In sub-clause (a) & (b) of clause (iv) of sub-rule(2) of Rule 7 of the Tripura Secretariat Service Rules, 1989 (hereinafter referred to as Principal Rules), the expression "Type Test" shall be substituted with the expression "Computer Test with an accurate speed of 40 words per minute";
- (4) In sub-clause (b) of clause (vi) of sub-rule (2) of Rule 7 of the Principal Rules, the texts within the first bracket "(preference may be given to the dependents of retired Government employees who do not have earning member in family), shall be omitted.